

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.205  
**C.P.(IB)/43(AHM)2022**

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Purnimaben Prafulbhai Bhalakia  
V/s  
Canara Bank & Ors

.....Applicant

.....Respondent

**Order delivered on: 05/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant	: Mr. Yuvraj Thakore, Adv.
For PNB	: Mr. Jaimin Dave, Adv. a. w. Ms. Hirva Dave, Adv. and Mr. Priyank Dave, Adv.-R-1
For Respondent	: Mr. Nipun Singhvi, Adv. a.w Mr. Mayur Jugtawat, Adv. Mr. Rahul Bhavsar, Adv. Mr. Soham Kumar, Adv. & Mr. Vasisht Parashar, Adv. for R-15 Mr. Muhammed Ziad, Adv. for R-2
For Canara bank	: Mr. Sunil Kumar
For the Financial Creditor	: Mr. Vivek Singh Panwar, Adv. for MR. Arpit Singhvi, Adv. for Aditya Birla Finance

**ORDER**

Heard. There are so many respondents and some are not served.

Learned Counsel for the applicant submitted that he will file chart as to how many respondents are served and how many have filed reply before the next date of hearing. The respondents are directed to file by affidavit their exposure in the guarantee given by the applicant.

List for further consideration on 16.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**